

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI
Company Appeal (AT) (Insolvency) No. 427 of 2020

IN THE MATTER OF:

S. Sudeep

...Appellant

Versus

Dhanlakshmi Bank Ltd. & Anr.

...Respondents

Present:

For Appellant: Mr. S. Gowthaman, Ms. Anastasia Gill, Ms. Revathy Gowtham and Ms. M. Venmani, Advocates.

For Respondents: Mr. Ashwini Kumar Singh and Mr. P. V. Dinesh, Advocates for R-1.

ORDER
(Through Virtual Mode)

12.01.2021: Notice has been served upon both the Respondents. However, there is no appearance on their behalf. Let their appearance be awaited.

At this stage, Mr. Ashwini Kumar Singh, Advocate appears on behalf of Respondent No.1 and submits that he has already submitted the reply affidavit. Reply affidavit filed by Respondent No. 1 is taken on record. He may provide a copy thereof to learned counsel for the Appellant during the course of the day. Rejoinder, if any, may be filed by the Appellant within two weeks. Let appearance of Respondent No. 2 be awaited.

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List the appeal 'for admission (after notice)' on **15th February, 2021**.

**[Justice Bansi Lal Bhat]
Acting Chairperson**

**[Justice Anant Bijay Singh]
Member (Judicial)**

**[Dr. Alok Srivastava]
Member (Technical)**

am/gc